

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No. 68/GT/2012

Date: 21.11.2012

To,

Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: **Docket No. 68/GT/2012**: Petition for determination of tariff of Rihand Super Thermal Power Station, Stage III (2x500 MW) for the period from anticipated COD to 31.3.2012.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **12.12.2012**:

- (a) Tariff has been claimed considering the anticipated date of commercial operation (COD) of Unit I and Unit II as on 23.7.2012 and 1.7.2013 respectively. Since, the anticipated COD of Unit I has elapsed, it may be clarified whether Unit-I has been actually declared under commercial operation. If yes, it may be indicated whether tariff is to be revised based on actual dates of commercial operation of respective unit(s) and accordingly, revised claim to be furnished, by amendment of petition.
- (b) If tariff based on actual capital cost as on COD of Unit I is claimed, the following details may be furnished;
- (i) Form 9A & 9B;
  - (ii) Form 14 ;
  - (iii) Form 14 A;
  - (iv) Audited financial statements (with notes) as on COD of Unit I;
  - (v) Year wise statement of FERV up to COD showing therein;
    - a. Total amount of FERV for the period;
    - b. FERV taken to P&L A/c (treated as of revenue nature); and
    - c. Balance FERV capitalized to gross block as on respective COD
  - (vi) Year wise statement separately showing all details in respect of interest & Finance charges capitalized up to COD showing therein:

- a. Total amount of interest & Finance charges for the period;
- b. Interest & Finance charges taken to P&L A/c; and
- c. Balance interest & Finance charges capitalized to gross block as on COD.

(vii) Package wise/asset-wise liabilities details included in capital cost claimed.

(c) Copies of loan agreements applicable to the generating station which are not included in the master loan annexure submitted.

(d) Details of charges considered (by whatever name called) along with documentary evidence, in addition to the normal rate of interest for the purpose of calculating IDC or interest post construction, to be furnished.

(e) Editable soft copy of IDC calculation (with links) in respect of interest up to the COD of respective unit(s) showing therein the workings to arrive at drawl amount, interest debit amount, withholding tax amount, financial charges etc (along with applicable interest rate and exchange rate for the period under consideration).

(f) Soft copy (with links) in respect of notional IDC calculation;

(g) Soft copy of FERV calculation (with links) showing therein the exchange rates considered as on various dates;

(h) In paragraph 10 (at page-4) of the petition it has been submitted that the details in Form 4 (Details of Foreign Loans) has been filled. However, Form 4 has not been enclosed with the petition. Hence, duly filled up Form 4 is required to be furnished.

(i) A certificate that there is no change in the interest rate over the period of loan from actual drawl date till COD, for that mentioned at Form-8. If not so, details of such changes like respective dates and applicable rates to be submitted.

(j) Soft copy submitted along with the petition does not match with the signed hard copies in respect of many forms. The revised soft copy matching with the data submitted in hard copy is required to be submitted for all the forms. (specifically Form 6, Form 7, Form 8, Form 13, and Form 14)

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)